## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 245/(MAH)/2017 M.A. No. 517/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2017

NAME OF THE PARTIES: Parmanand Tahilram Kewalramani & Anr.

V/s.

Kaizen Global Services (Inida) Pvt. Ltd. & Ors

SECTION OF THE COMPANIES ACT: 241-242 of the Companies Act, 2013.

S. No.

NAME

DESIGNATION

SIGNATURE

M. S. Bhardwaf & Adv. for Respondent

## **ORDER**

## MA 517/2017 in CP No.245/ 241-242/NCLT/MB/MAH/2017

On the MA 517/2017 filed by the Petitioners for amendment of the Company petition owing to subsequent facts come into existence after filing the Company petition, since the Respondent side has candidly come forward for this amendment application being allowed by this Bench by enabling the Respondent side to file their reply to the amended Company Petition, this Bench hereby allows the amendment application with liberty to the Respondents to file their reply to the amended company petition within three weeks hereof and rejoinder, if any, within three weeks thereof.

List this matter on 2.2.2018.

Sd/-

V. NALLASENAPATHY Member(Technical)

B. S. V. PRAKASH KUMAR Member (Judicial)